

[Shri B. P. Maurya]

(ii) Annual Report of the Instrumentation Limited, Kota, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10827/76].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Copper (Prohibition of Use in the Manufacture of Electrical Cables and Wires) Amendment Order, 1975, published in Notification No. S.O. 592(E) in Gazette of India dated the 6th October, 1975.

(ii) The Electrical Cables and Wires Control (Amendment) Order, 1975, published in Notification No. S.O. 593(E) in Gazette of India dated the 6th October, 1975.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-10828/76].

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All-India Services Act, 1951:—

(1) G.S.R. 540 published in Gazette of India dated the 17th April, 1976 containing Corrigendum to Notification No. G.S.R. 136 dated the 1st February, 1975. [Placed in Library. See No. LT-10829/76].

(2) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1976 published in Notification No. G.S.R. 602 in Gazette of India dated the 1st May, 1976.

(3) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1976, published in Notification No. G.S.R. 603 in Gazette of India dated the 1st May, 1976. [Placed in Library. See No. LT-10830/76].

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT AND UNDER CENTRAL EXCISE RULES, CUSTOMS ACT AND NAGALAND SALES TAX ACT

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table:—

(1) A copy of the Central Excise (Thirteenth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 609 in Gazette of India dated the 1st May, 1976, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-10831/76].

(2) A copy of Notification No. G.S.R. 610 (Hindi and English versions) published in Gazette of India dated the 1st May, 1976, issued under the Central Excise Rules, 1944 together with an explanatory memorandum [Placed in Library. See No. LT-10832/76].

(3) A copy of Notification No. G.S.R. 327(E) (Hindi and English versions) published in Gazette of India dated the 7th May 1976, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library. See No. LT-10833/76.]

(4) A copy each of the following Nagaland Government Notifications under sub-section (4) of section 57 of the Nagaland Sales Tax Act, 1967 read with clause (c)